(b) if so, what are the details in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI H. M. PATEL): (a) and (b). The Government of Maharashtra instituted an inquiry into this matter through the State Home Secretary. According to his findings, a message was conveyed to Shri I. S. Ramrakhiani, Director of Aviation and Under Secretary in the Home Department from the Private Secretary to the Chief Minister from Jaslok Hospital at about 11.15 A.M. on March 22. 1979, to keep the State Government plane in readiness. It appears that while seeking the help of the Police Control Room to contact Jaslok Hospital to seek further instructions, Shri Ramrakhiani inadvertently drew his own inference about Shri Jayaprakash Narayan's condition and informed the State Police Control Room at about 12.30 hours that Shri Jayaprakash Narayan had expired.

The Control Room Officers conveyed the information to the Senior Police officials and thus the news got further disseminated. An officer of the S.I.B. in Bombay happened to be present in the office of the DIG, CID at about this time; he got this information from the Bombay Police authorities communicated it to his senior officers who informed the Director, Intelligence Bureau. The Director, LB. asked his officer in Bombay to re-check the information. He tried to do so by telephoning the Jaslok Hospital, but was not successful as the telephone lines were very busy. He, therefore, re-checked with the Police Control Room, which was in regular wireless communication with its own staff located in the Jaslok Hospital, and took the information in good faith. As per the standard procedure in such cases, this re-verification, however, should have been done through indepedent sources. The need for meticulous care in such matter has been again impressed upon all the officers concerned.

Furnishing of wrong information by I.B. regarding Jayaprakash Narayan's death

*56. SHRI YOGENDRA SHARMA: t SHRI BHUPESH GUPTA: SHRI BIR CHANDRA DEB BARMAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether in view of the serious allegations made against the Director of the Central Intelligence Bureau, Deputy Director of Intelligence Bureau in the Subsidiary Bureau at Bombay about the furnishing of wrong information to the Prime Minister about Shri Jayaprakash Naravan's Government conducted death any in vestigation into the working of the Intelligence Bureau;
- (b) if so, what are the results of the same; and
- (c) what action, if any, Govern ment have taken in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI H. M. PATEL): (a) No, Sir.

(b) and (c). Attention is invited to the answer given in reply to Starred Question No. 41 being answered today.

SHRI SHRIKANT VERMA: Sir, Mr. Morarji Desai is the smartest special correspondent this country has today. Last month, he got the scoop that Shri Jayaprakash Narayan was dead and, unable to restrain himself, he rushed to the House and, in his usual euphoria, informed the House that Shri Jayaprakash Narayan was no more. And, Sir, what was the source of his scoop?

SHRI K. K. MADHAVAN: Sir, is it a supplementary or a speech?

SHRI SHRIKANT VERMA: You x sit down.

SHRI YOGENDRA MAKWANA: You sit down. (Interruptions). ..

[†]The question was actually asked on the floor of the House by Shri Yogendra Sharma.

PROF. N. G. RANGA: Why is he disturbing now? (Interruptions).

Oral Answers

SHRI HAREKRUSHNA MALLICK: Sir, it was a matter of sorrow and, therefore, he should not use the word 'euphoria'. (Interruptions). He should not use the word 'euphoria' because it was a matter of sorrow.

SHRI SHRIKANT VERMA: Sir, I am putting my question before the House...

SHRI BHUPESH GUPTA: Sir, I am .glad that the Prime Minister has come now.

MR. CHAIRMAN: Yes, Mr. Verma, you put your question.

SHRI HAREKRUSHNA MALLICK: Sir, he should not say that. (Interruptions).

MR. CHAIRMAN: For everything you are interfering. What is this? I am here. So, why are you bothered about it?

SHRI'HAREKRUSHNA MALLICK: No, Sir... (Interruptions).

SHRI SHRIKANT VERMA: Sir, Shrj Morarji Desai rushed to the House and probably he felt relieved at the news that Shri Jayaprakash Narayan was no more. (Interruptions)

SHRI VIRMEN J. SHAH: Sir, this cannot be allowed. (Interruptions).

SHRI SHRIKANT VARMA: Sir, I have not finished. (Interruptions).

SHRI VIREN J. SHAH; Sir, this should not be allowed.

SHRI BHUPESH GUPTA: Sir. this is not

SHRI GEORGE FERNANDES: Sir, it is vulgar. (Interruptions).

AN HON. MEMBER: It is vulgar. (Interruptions).

SHRI VIREN J. SHAH: It is vulgar.

SHRI SHRIKANT VERMA: It is not vulgar. Sir, Mr. Morarji Desai has always been... (Interruptions)... in touch with God and he is in communion with God. But, this time, he was not in communion with God... (Interruptions). ..

to Questions

MR. CHAIRMAN: You put your supplementary.

SHRI SHRIKANT VERMA; They are taking much of my time. This time, Sir, he was not in touch with God who would have warned him properly. But he was in touch with the God that had failed in 1962 and again failed in 1977 and that God informed Shri Morarji Desai that Shri Jayaprakash Narayan was no more and he informed the House. I do not blame the officials because these are the officials who are backward, obsolete, and their training is obsolete. They are not fit for the intelligence agency. The Janata Party President was in Bombay and many leaders were present in Bombay. But he did not contact them. He has the hot line. He could have contacted those people and asked the doctors or Dr. Rindani whether Shri Jayaprakash Narayan was alive or dead. Sir, are we to examine the dead bodies or the alive persons through intelligence agencies? Should the police tell us that the man is dead or alive? It is the doctors who sould tell that. He did not rely on the doctors: he should have resigned. I would like to know from him one thing. The Maharashtra Government has instituted an inquiry and also suspended some officials. But the shameful thing is that the Central Government, under our godly Prime Minister, has not suspended any officials. It has only transferred one person as if transfer is enough. Shri Jayaprakash Narayan is not an ordinary person at least for the Janata Party. The Janata Party does not belong to Shri Morarji Desai alone. So I would like to know what action will be taken against the officials who have erred and whether the Central Government will institute an inquiry into the whole affair or not or it will

just be satisfied with the statement that the Maharashtra Government has instituted an inquiry. It is not the fault of the Maharashtra Government; it is the fault of the Central Government.

SHRI H. M. PATEL: Sir, I have stated all that is necessary to state in this case. The facts of the case have been clearly put out exactly how it happened and under what circumstances this happened. That is all that, I think, is necessary to say. As to whether anyone needs to be suspended or not, there are regular procedures in regard to this and regular methods of judging these things. And the hon. Member whose mind is apparently so perverted when he says that... (Interruptions) If an hon. Member chooses to go out of his way to say that a person like the Prime Minister of India rushes to the House relieved that some person of the eminence of Shri Jayaprakash Narayan has passed—a person who even imagines such a thing can only be said to have a somewhat perverted mind... (Interruptions) I have nothing more to say to a person like this,

SHRI SHRIKANT VERMA: Whether this side is perverted or not, it has been proved that at least the Prime Minister, the Home Minister and their Departments are pervert. Anyway, I will put my supplementary, Sir. My first question has not been answered properly. I had enquired from him whether the Central Government will institute an inquiry into the whole thing or not. Now, Sir, this is the agency which was responsible for the debacle in 1962. Now, in this statement it has been said that for re-checking the Police Control Room was contacted. What sort oE Police Control Room we have, we know. Sir, in 1966 when Shri Lai Bahadur Shastri died in Tashkent and the Police in Tashkent was trying to inform the ^olice Control Room here through wireless and other media, the people in the Police Control Room

were sleeping and the entire Intelligence Bureau goi; the news of Shastn-ji's death early in the morning through newspapers. So we know what the Police Control Room is like. I would like to know from the hon. Minister whether the entire set-up of the Intelligence Bureau will be looked into, and whether the Government will reorganise it in the context of what has happened. This is not an ordinary thing. He is not understanding the gravity of the thing. An agency which can mislead the Government about this can also mislead the Government about the war. It can mislead them about anything and your entire Government will fall within minutes... (Time Bell rings) I would like to know whether the Home Minister thinks that it is necessary to reorganise the various intelligence agencies responsible for informing the Government and the people about events taking place in and around the country.

SHRI H M. PATEL: Sir, my hon. friend referred to the fact that he knows what Police Control Rooms are like, and he also referred to what took place at the time our former Prime Minister, Shri Lai Bahadur Shastriji, passed away. He perhaps does not realise that the inefficiency that was then disclosed should have been the concern of the Government to which his party belonged... (Interruptions) Sir. if there had teen anything wrong, when you discovered.something, then it becomes your duty. .. . (Interruptions) This is what I was trying to say. He complained about 1965. The Government which was in power then could have reformed this. In fact, we were justified in assuming that the control rooms and everything else were perfect. I have already said that whatever shortcoming was there and whatever error was there in procedure, we have attended* to that. Whatever warning was to be given, has been given. We do not think any further inquiry j\$ necessary, So far

as improvement in machinery is conearned, it is a continuing process and it is going on.

SHRI SWAMI DINESH CHANDRA: Sir, I want to ask two questions from the hon. Minister. What is the nor mal practice in such situations? Is it not a fact that unless a panel of doc tors certifies the death, such information is not officially given? Also is it not a fact that the Chief Secretary of Maharashtra was officially in touch with New Delhi and he had even sent an alert 15 minutes before the I. B. message? Why was he not contacted again? Where was the hurry nouncing the news of Shri Jayeprakash Narayan's death to Parliament? Only, minute or two were needed to check, the information from Bombay. I want specific answers from the hon. Minis ter on these two things. I would, request to him not to be evasive as he has been while answering to Hon'ble Member Mr. Verma's ques tions.

SHRI H. M. PATEL: This is no question of being evasive. This matter has been fully discussed and publicly stated. There has been a mistake and the Prime Minister has tendered an unqualified apology that this is a mistake for which there is no excuse. We do not seek excuse. He talked about the procedure. While answering the question, I have stated as to what had happened and what had taken place. You say that the Chief Secretary was in touch. I have already explained to you as to what took place. There was no question of bringing the Chief Secretary into this matter when the Intelligence Bureau is expected to report to Government on all matters (Interruptions)

SHRI BHUPESH GUPTA; Criminal negligence.

SHRI H. M. PATEL: About re-checking, the officer in Bombay first attempted to recheck the information through an independent agency. That ia how it should be. When he had failed to do that, he rechecked with the very source from which he had >

received the original information. Thia wa3 an

to Questions

SHRI BHUPESH GUPTA; Thia i« how you recheck information against the staff. This jS how you behave. You should be ashamed.

SHRI H. M. PATEL: If he desires, then I shall be ashamed. That is all right. So far as the question that my hon. friend asked is concerned, I have nothing more to add to what I have already stated in the matter.

SHRI SWAMI DINESH CHANDRA: Mr. Chairman, the Hon'ble Minister has not answered my question whether the Chief Secretary of Maharashtra contacted New Delhi 15 minutes before the I. B. message.

SHRI H. M. PATEL: The Chief Secretary had been in contact with the Defence Ministry in order to ascertain if a plane could be made available for proceeding to Bombay. It was just to prepare for the apprehension which was then anticipated.

श्री प्रकाश महरीला : मान्यवर, सरकार की परवसिटी, इन्कम्पीटेंस श्रीर जयप्रकाश जी के प्रति उन की भावना क्या है न केवल वह इस घटना से पता लगती है बल्कि जो उत्तर दिया जा रहा है उस से भी यही चीज पता लगती है । (Interruptions)

श्री मनुभाई पटेल : इमरजेंसी में क्या होता था .. (Interruptions)

श्री प्रकाश महरोता : घाप ने तो उन्हें जिन्दा मारने का प्रयास किया और भाविटयेरी रेफेंस भी कर दिया । तो मान्यवर, मैं यह जानना चाहता हं कि भाकाशवाणी का हर बड़े शहर में भ्रपना स्पेशल कोसंपोंडेंट रहता है, बम्बई में भी उन का स्पेशल कोसं-पोंडेंट था। धगर उन्होंने गलत बयानी की तो आकाण-वाणी ने अपने कोसंपोंडेंट के माध्यम से समाचार देने से पहले क्यों नहीं पता लगाया । मान्यवर, जयप्रकाश जी के विषय में इस तरीके का समाचार देने के लिए तो ब्राकाण-वाणी बड़ी जस्दी ग्रागे ग्रा गया लेकिन दो वर्ष से जय-प्रकाश जी के विचार क्या है, उनकी वाणी क्या है इसके विषय में कम्पलीट ब्लेक आउट रहा है। आल इंडिया रेडियो भीर ब्राकाशवाणी से ... (Interruptions) सनिये सच्ची बात है। ग्रगर मैं यह कहं कि ग्रनग्रा-फिश्रियल जयप्रकाश जी का नाम उन लागों की लिस्ट में रखा था जिनके बारे में न कोई समाचार दिया जाए भीरन उनको कुछ कहने का भिधकार दिया जाए

(Interruptions)

12

भी मनुमाई पटेल : दो साल पहले क्या होता था ?

(Interruptions)

यो प्रकाश महरोता : मान्यवर, तो ऐसी कोई बात है कि

(Interruptions)

MR. CHAIRMAN; What is your supplementary?

श्री प्रकाश महरोता : मेरा सप्तीमेंटरी यह है कि क्या उन्होंने इस बात की जांच की कि जो पूलिस श्रक्षिकारी इस घटना से संबंधित थे उनके एंटीमीडेंट्स क्या थे, क्या उन का धार०एस०एस० से या उन तथ्यों में जिन्होंने गांधी का मडेर कराया कोई संबंध था ? क्या आकाशवाणी में भी उन्होंने इसी प्रकार के तथ्य जो हैं (Interruptions) पूरा कराने दिया जाये। क्या आकाशवाणी में भी उन्होंने इस प्रकार के तथ्य आकाशवाणी में भी उन्होंने इस प्रकार के तथ्य डाल रखे हैं जिनकी अनुमति से इस प्रकार की वार्ते हई हैं ?

SHRI H. M. PATEL: Sir, I must say that I am greatly touched by the solicitude of my hon. friends there. They are the ones who are responsible for bringing Jayaprakash Narayanji to a state of death through the way in which he was treated during his incarceration in 1975-76. (Interruptions) This is a fact. They are the people who tried to do this. Now they are so concerned about bis health and so on

PROF. N G RANGA: Sir, I take strong objection to this...

SHRI H. M. PATEL; I do not understand why my friend, Shri Ranga is getting worked up. (Interruptions) Your memory may be short. But it is a fact that it was only as a result of his incarceration and the way in which the treatment was given to him that led to this.

PROF. N. G. RANGA: No, no.

SHRI H. M. PATEL: I must also say... (Interruptions)

MR. CHAIRMAN: When he is replying, you must hear him. Then you know what the reply is.

SHRI H. M. PATEL: He asked whether we went into the antecedents of the pclica officers concerned. (Interruptions)

SHRI ANANT PRASAD SHARMA: He is simply insinuating and he is not giving any reply.

SHRI H. M. PATEL: They are the facts. You can say anything you like about this matter. But when we try to tell you the truth, it hurts. Truth always hurts.

Sir, the hon. Member asked whether we checked up if the police officers had any connection with the RSS. Sir, what we were told was that there was some definite suspicion, feeling that these people had been got at by the former Congress (I) propaganda.

श्री योगेन्द्र शमां: मान्यवर, यह बहुत स्रजीव घटना हुई कि जय प्रकाश जी जिन की दीघें प्रायुक्ते हम कामना कहते हैं उनकी मृत्यु की गलत खबर पार्लियामेंट को दी गई।

प्रवान मंत्री जी पालियामेंन्ट से ग्रीर पुरे देश से इस के लिए माफी मांग चुके हैं। इसलिये हमें व्यक्तिगत तौरपर उनके बारे में कुछ कहना नहीं है, भलमनसाहत काही तकाजा है। लेकिन प्रश्न जो रह जाता है और गृहमंत्री जी के बारबार कहने के बाद भी इस प्रमन की सफाई नहीं होती है, वह है यह कि देश में हर नाजुक मौके पर, हम अभी इस गवनंमेंन्ट या उस गवनैमेंन्ट की बात नहीं उठा रहे हैं, हम पूरे देश के हित की बात उठा रहे हैं, कल दूसरी गवर्नमेंन्ट भी ग्रा सकती है । लेकिन यदि यह गवर्नमेंन्ट ऐसी मशीनरी पर डिपेन्ड करे जो हर नाजुक घड़ी पर मिसलीड करती है, तो यह पूरे देश लिये एक बहुत ही गम्भीर चिन्ता का विषय हो जाता है। इसीलिये हम गृह मंत्री जी से जानना चाहेंगे कि यह जो प्राई० बी० संगठन है, हम लोग उस की धन्त्वरूनी हालत को जानते नहीं है, शायद जानना भी नहीं चाहिये। लेकिन इस मौके पर उन्होंने जो भी गलत खबर प्रधान मंत्री जी की दी, उसकी जिम्मेदारी निश्चित होती बाहिये और जिम्मेदारी के लिये सजा होनी चाहिय ।

हम गृहमंत्री जी से जानना चाहेंगे कि इतनी बड़ी चीज हो गई मौर इतनी बड़ी चीज हो जाने के बाद भी क्यों वह इस के सम्बन्ध में इस गलत-बयानी के सम्बन्ध में जिम्मेबारी निश्चित करने से कतरा रहे हैं? श्रौर क्यों जो भी जिम्मेबार हैं, उसको उचित सजा देने से कतरा रहे हैं ?

SHRI H. M. PATEL: Sir, you first proceed to assume that something wrong has happened and we are reluctant to find that out, and establish that, and to punish the right person. We are not at all hesitant to punish anybody who is found to be guilty of any offence. So far as this matter is concerned, I have explained precisely how it happened.

SHRI BHUPESH GUPTA: You have explained nothing.

SHRI H. M. PATEL: I have explained everything. It is a matter of opinion. I have explained clearly and I am quite satisfied that there is no question, and that there is no need for, any further inquiry to And out how it happened. But the hon. friends' great interest in this matter for making further and further inquiries is really very touching because these are the very people who did not open their lips when Shri Jayaprakash Narayan was beaten to death in Patna Iby the police and others and no judicial inquiry was held. I would very much like to know the reason for the anxiety of these hon, gentlemen in regard to the health and well-being of Shri Jayaprakash Narayan. Why have they now suddenly woken up to the fact that he is a great man when in 1974, 1975 and 1976 they were not in the least concerned about it. (Mtemiptxons).

SHRI BHUPESH GUPTA: On a point of order, Sir. The issue is not Shri Jayaprakash Narayan at the moment. (Interruptions).

SHRI H. M. PATEL: I am having the floor. I am in command of the floor. I am standing here and you listen to me. (Interruptions). Why are you hurt by truth? The hon. lady Member is suddenly finding great affection for Shri Jayaprakash Narayan.

SHRI BHUPESH GUPTA: The issue is not Shri Jayaprakash Narayan •and the attitude towards him. The issue is the functioning of the governmental machinery.

SHRI H. M. PATEL; I think it is time that Shri Bhupesh Gupta sometimes realised that some procedures and conventions do apply. When I am speaking, I am entitled to continue to speak because I have been called upon to reply. But, Sir, they just get up and proceed to say anything they want... (Interruptions). Mr. Bhupesh Gupta, your turn will come and then you can say what you like... (Interruptions). Sir, I say again I do not yield, it is really "very deplorable. Sir, I have said that we felt so deeply hurt at whatever happened and we all admitted it without any hesitation, without any kind of reluctance within moments of coming to know the real position and the Prime Minister came back to the House and said... (Interruptions) . The Prime Minister then offers an apology at what happened. Now you tell me, is there anything more to be done? But what you are proceeding to say is that we have no concern for Mr. Jayaprakash Narayan, and only you gentlemen have, you who proceeded to destroy him completely, and you say we are blacking him out... (Interruptions). That does not mean that... (Interruptions).

SHRI BHUPESH GUPTA; Sir, ask him to learn how to answer questions. He might be a good speaker but he should know how to answer questions. .. (Interruptions).

MR. CHAIRMAN: Please resume your

SHRI H. M. PATEL: As you are aware, I normally do not raise my voice. I speak softy and mildly.

SHRI BHUPESH GUPTA: You have no voice. What will you raise?

SHRI H. M. PATEL: Sir, they do not wish to let me even reply.

MR. CHAIRMAN: Let him complete his reply.

SHRI H. M. PATIL: Sir, if they do not wish to hear me any further in reply to these particular points, I can sit down. There will be other questions to which I shall answer.

MR. CHAIRMAN: Yes, Mr. Bhupesh Gupta.

SHRI YOGENDRA SHARMA: Sir, my name is number one in Question No. 56. And I shall ask the supplementary.

SHRI ANANT PRASAD SHARMA: He is from the same party.

MR. CHAIRMAN: Mr. Sharma, you are unnecessarily creating confusion. I am telling you that these are the names on the list and even if Members of the same political party are on the list, am I not to allow them? What is this? I do not understand.

SHRI YOGENDRA SHARMA; Sir, I have to ask second supplementary.

MR. CHAIRMAN: You cannot have the second supplementary. Let Mr. Bhupesh Gupta put his supplementary.

SHRI BHUPESH GUPTA: Sir, I wish to submit to you before I ask. that I am not blaming any of these friends here nor am I questioning their intentions. Surely, I would not say that Mr. Morarji Desai was happy. In fact, I regret he was so misled. Therefore, I have nothing on that particular point against the Treasury Benches and all of them, including Mr. Morarji Desai after his apology. So, do not bring in politics. My friend, are you listening? The issue is simply administrative.

SHRI H. M. PATEL: I am glad. I must learn from him. I should certainly learn from him. He wants to exclude politics. I am very happy to hear that.

SHRI BHUPESH GUPTA: Very good; you are very happy. Nor shall I accuse you of not raising your voice, because after all, have you any voice in this Government to raise? I have nothing against you on that score. Now Sir, two questions have been put together. Our question is very specific and this is in regard to the Intelligence Branch. The question is whether any enquiry has

been made. The answer to it is 'No.' The matter is so simple. They may enquire into the working of the control room and ether things. But the question is why an enquiry into the working of the Intelligence Branch should not be made. The Director of the Central Intelligence Bureau passed on this information. Should he not own up his responsibility? Mr. Mor-arji Desai had been misled. He did not come to the House to tell a lie. He had been misled. The Prime Minister-has been scandalised before the whole world. The Prime Minister has been scandalised for the first time in a matter of this kind. We have had the Prime Minister coming and tendering an unconditional apology to Parliament and to the nation. I would like to know: What has happened to the person who passed on the information?. What has happened to the person who passed on the information at the final stage, namely, the Director of the Central Intelligence Bureau? Suppose, the Director of the Central Intelligence Bureau passes on the information that we are under attack on our Himalayan borders and we give orders to our troops to go and fight. What will happen then? Will he come and apologise? Now, therefore; the question is: What has happened to the Director himself who has passed on this wrong information? Not even an enquiry against him?. Sir. I would call this as the colosssl and most criminal neglect of duty on the part of the Government in relation to the intelligence outfit because they are being fed by it. This is the most atrocious part of it. It is not anything against Mr. Morarji Desai or anybody else except j that as the Prime Minister of the country, he is not doing anything against the Director. Then, Sir, he says in the statement about some re-verification being done through some independent sources. I would like to know: Why was it not done? The has not been done. I do not know Whether he has; tendered any apology to anybody. I do not know whether Mr. Mathur, the Director of the Central Intelligence Bureau, has apologised anybody.

Sir, the intelligence outfit was creat-j ed under a Charter of the Viceroy in 1924 and it is functioning under that. It is inefficient. In some ways, it is corrupt. It conies forward with all sorts of information. It believes in whatever it likes. It had the Prime Minister of the country scandalised before the whole world. Sir, we know, how, during the Emergency, this Intelligence Director was dancing attendance upon Mr. Sanjay Gandhi, giving the information which was suitable to him. In fact, he told Mrs. Gandhi that she would win the elections. Of course, that wrong intelligence was good. She held the elections. Otherwise, she would not have held the election?. Therefore, I am not prepared to accuse him on that ground because, unwittingly, he rendered a service to the nation and to the people. He said that she would win 400 seats. He said that she would win 400 seats if she held the elections in March, 1977. But Sir, here, we want an investigation into the working of the Intelligence Bureau. Two persons should be immediately suspended. One is the Director of the Intelligence Bureau here and the other one is the Deputy Director of the Subsidiary Bureau in Bombay. In the SIB, Bombay, some small men are being suspended. Some clerks are being suspended. An Under Secretary in the Maharashtra Government is being suspended. Let the Maharashtra Government dc whatever they like. Now, Sir, Mr. Dinesh Singh wanted action to be taken. Other from that side have demanded action. But nothing is being done. What should I spy? This only means arrogance. You say procedure. Do I not know the rules of the House? These are rules of good conduct. I demand that consistent with Mr. Morarji Desai's apology to the nation, let it be known to the world that the officers had been punished for this criminal neglect of duty and for creating a situation as this. I demand a thorough enquiry- Everybody knows. Lot of things are g"ing an in the Intelligence Bureau. Officers are complaining against each other.

Sir, do we not know how they gave false information about us, how they concocted false information about us? In the course of the last 27 years, I have seen how false stories have been circulated by the Intelligence Bureau in the name of white papers against the CPI, against the CPI(M) and against some people siting here. And yet we find that nothing is being done. It is because he belongs to the so-called ICS cadre? I ask-Shri Morarji Desai to hold an enquiry into the Intelligence Branch and at least, to begin with, suspend the two officers. SHRI H. M. PATEL; I do not think there is any supplementary asked by him. He has made a statement rather than putting a question.

SHRI BHUPSH GUPTA: I have asked a question, why there is no enquiry against what the officers have done. The Prime Minister has apologised to the nation. I should like to know in what manner the Director and the Deputy Director of the Intelligence Branch have been made to express their apology. Well, they are guilty and Mr. Morarji Desai said that he would not tell a lie.

SHRI H. M. PATEL: The hon. Member wants to give a reply also to the question that he puts. I have already explained clearly how this whole thing happened and how the error happened. Certainly, the officers concerned have expressed the deepest regret for what has happened.

SHRI BHUPESH GUPTA: Where?

SHRI H. M. PATEL: They do not have to express regret to the public. The person who had to express regret is the Prime Minister and he has done it.

SHRI BHUPESH GUPTA: No, we are not satisfied with it.

SHRI H. M. PATEL: Anyhow I am not concerned whether you think it to be right or wrong, but this is the correct procedure.

The other thing which I want the hon. Member to realise is this that

unlike whatever ideology he might be accustomed to, we consider that where there is no deliberate bad faith, amis-take committed is in good faith and it is a, pure mistake, then that is not something which calls for punishment of the kind that he has asked for. If it is done in bad faith, if it is done with any motivation, certainly the Government will go into that question.

SHRI BHUPESH GUPTA; We demand a discussion on the subject. I am sending a notice in this respect.

SHRI BIR CHANDRA DEB BURMAN: The hon. Home Minister admits that there was a mistake in the passing of this false news. It concerns the Central Intelligence Bureau which is an important machinery, which is expected to give correct news. Now, how without making an investigation the hon. Home Minister is coming to a conclusion of the bona fides of the officers concerned I do not know. What prevents the Home Minister from making an investigation and then coming to the conclusion which he has already arrived at without making an investigation? Therefore, would it not imply that when there is no investigation, they are trying to shield the commission of mistakes by the Central Intelligence Bureau? I want to know what prevents them from making an investigation before coming to a conclusion whether they have done a bona fide mistake or a mala fide mistake.

SHRI H. M. PATEL: Sir, the hon. Member should know that whenever any such thing of this kind happens We do go into it. There is the normal enquiry made as to precisely what happened and it is a matter of evaluating the evidence that comes forward. If there is any reason to discover facts which are not known, then it is a different matter. Here it is a matter of exercising ones judgment on the basis of the facts that have come forward.

SHRI SHRIKANT VERMA: Is he a Minister or an officer of the Central Intelligence Bureau?

SHRI SAWAISINGH SISODIA: Sir, the Home Minister under the influence of wrong assumptions and wrong notions has started accusing the Opposition, but he is forgetting his duties and responsibilities to the nation as Home Minister. I would like to know^ from the Home Minister whether the Governor, who is the head of the State, has any direct link and communication with the Home Ministry and the President of India. Sir, there is a standard procedure. Therefore, I would like to know whether on thi3 occasion, he has re-verified this fact from the Governor or not, and if not, who is responsible for this.

SHRI H. M. PATEL: Sir, there is no such thing as a standard procedure to ascertain anything from the Governor on a matter like this. I have explained clearly how exactly the information came and on the basis of that information the Prime Minister came to the floor of the House and as soon as that mistake was discovered, it was again rectified. The correct information also did not come through the Governor or anybody like that.

SHRI SAWAISINGH SISODIA: Mr. Chairman, he has not replied to my question. My question was whether he has re-verified this fact, whether this information was verified from the Governor or not. This is what he should have done.

MR. CHAIRMAN: He has replied that whatever procedure was to be followed, he has followed it.

SHRI SAWAISINGH SISODIA: It is a question of fact. I want to know whether the information was verified from the Governor or not. He should reply to this.

SHRI H. M. PATEL: I have already told you in my statement what has been done. There is no question of anybody having enquired from the Governor, because there is to procedure also.

SHRI SAWAISINGH SISODIA: But whether you have asked for this information from the Governor or not, whether you have verified this information from the Governor. This is what I am asking.

(No reply)

SHRI HAREKRUSHNA MALLICK: I only want to place this fact before this House that when the Prime Minister rushed to this House to make a statement to correct the mistake and I also to convey his prayers that day, I the hon. Members from the other side created such a hallagulla that the House had to be adjourned This is what I want to say. (Interruptions)

MR. CHAIRMAN: But what is your question?

SHRI HAREKRUSHNA MALLICK: I want to ask the hon. Minister to place on the Table of the House all the details as to what happened during the emergency with Shri Jaya-frakash Narayan. (Interruptions)

MR. CHAIRMAN: There supplementary.

DR. RAFIQ ZAKARIA: Sir, I would like to know from the Home Minister &s to why he has not placed all the facts before the House, because, as far as my information goes and from what has appeared in the press, it is not as he has said, the Under Secretary in the Home Department of the Mahara?htra Government Mr. Ramrakhiani. did He became very smart and inadvertantly. knowingly did v and therefore he has been suspended and an enquiry has been conducted. He has been found to be the root cause of this unfortunate incident and he has been suspended. A further enquiry into the matter, as far as my information goe3 and from what has appeared in the Bombay papers, is still going on, while the Home Minister is telling us here that some kind of an enquiry has been conducted and it is found that nobody did anything deliberately. This is a very serious matter because after all rVlme 'Minister of this country had to edmit that it was a blunder and had

to apologise to the nation. These officers> whoever may be responsible, cannot get away with it. And, as I said, Mr. Ramrakhiani has been suspended. This is what was reported. If that is so why should the Home Minister mislead the House and suppress this information from the House?

SHRI H. M. PATEL: I do not know where my hon'ble friend thinks I have misled. There is no question of misleading. I had said clearly here that the Government of Maharashtra instituted an inquiry into this matter through the State Home Secretary. According to his findings a message was conveyed and so on. Then I mentioned how Mr. Ramrakhiani conveyed the message. We are not concerned with Mr. Ramrakhiani or what happened to him. The portion that matters was as to how the information came.

DR. RAFIQ ZAKARIA: Certainly, I am right. What does he mean in suppressing the information when action has been taken against the officer?

SHRI H. M. PATEL: I had suppressed no information. My hon'ble friend will kindly read the statement carefully. I have not suppressed any information. I have said that the inquiry was instituted by the Maharashtra State Government and the facts that were breught out, which are necessary for this House to know, are these.

DR. RAFIQ ZAKARIA: You had not said that he was suspended...

SHRI H. M. PATEL: If that is all that matters to you, then I agree that that portion was omitted because it has no relevance.

DR. RAFIQ ZAKARIA: I seek your protection. This is a serious matter. He is coming forward now with information. Why this kind of attitude on the part of the Home Minister? It is a matter of privilege now.

SHRI H, M. PATEL: It was an action by the Maharashtra Government. Whatever was done by the State

Government in regard to its officers was not reported. But I said that it the hon'ble Member is so completely convinced and satisfied that what he thinks is right, he is entitled to carry on saying that.

RAFIQ ZAKARIA: In the, Opposition we can do anything we like. That is Parliamentary procedure. But on the Treasury Benches you have to be extremely responsible and responsive.

SHRI H. M. PATEL; First of all, his exposition of the fact that the Opposition Members can do anything they like, I hope he will think again about that. Even Opposition Members are expected to behave with some sense of responsibility.

DR. RAFIQ ZAKARIA: You have not disclosed the correct fact. You have suppressed the fact.

SHRI H. M. PATEL: All relevant facts I have placed before the House and nothing has been suppressed.

DR. RAFIQ ZAKARIA: Sir, it is for you to see whether he placed all the relevant facts before the House because it is only after my question that he comes forward and says. "Yes, if it satisfies the hon'ble Member, the officer was suspended by the Maharashtra Government". It i3 being unfair to the Maharashtra Government, and unfair to the House. It is unfair for the Home Minister to say that he can get away with anything. He said that an inquiry was instituted but he does not tell us as to what its conclusions were. I need your protection in this matter. Because he is the Home Minister he cannot get away. Today he is in s mood to go on throwing allegations aftetr allegations against the opposition. He is in a very powerful position, and we in the Opposition may be to that extent not so powerful a9 to hit back. But, Sir, he must realise that he owes it to the House to aoologise as the Prime Minister did when he realised that a blunder had been committed. This is a blunder on his part to have suppressed a valuable information especially when it is very relevant to the whole issue.

SHRI H. M. PATEL: Sir I would like, first of all, to state that I do not I think any blunder has been committ-I This ed piece of information has appeared in the press.... (Interruptions) Kindly let me finish. But, nevertheless, if it will satisfy my hon, friend if I say that I am sorry I omitted this, I say, Sir, I am sorry I omitted this piece of information. If he wants that I apologise I say I apologise, if that satisfies him

SHRI K. K. MADHAVAN: Sir. without attempting to make any allegation or counter-allegation or any insinuation or counter-insinuation, and taking into account the real fact that the competent authority is the medical authority to certify whether a human being or dead, may I know whether medical opinion which alone lis the competent authority was contacted bv officer who communicated this information? If the competent medical authority was not contacted by the reporting officer, I want know whether any action was taken against the reporting officer and, if action was not taken, whether the Government are prepared to take any action. I want to know also whether the Prime Minister has committed any default in this regard, and whether the Prime Minister is under any obligation to make any direct contact and elicit information from sources of information suo raotu.

CHAIRMAN: Please resume MR. your seat. Then he will reply.

SHRI H. M. PATEL; Sir, since the hon. Member has prefaced his question by saying that he is not interested in any allegations, counter-allegations, etc., I would agree with him that no inquiry was made from the doctors, (Interruptions) In hind sight perhaps one might say that in such cases we should procetxl in a certain way. I can assure the House thaj; we will have learnt from, this incident and we will lay down a kind of procedure which will ensure that such mistakes do not happen,.

श्री सनन्त प्रसाद शर्मा : सभापति महोदय, मैं यह जानना चाहता हूं कि जब यह खबर प्रधान मंत्री जी को मिनी कि जयप्रकाश नारायण जी की मत्य हो गई है, चाई जिन सोर्सेज से मिली हो, तो क्या इस खबर को लाक समा के पटल पर रखने से पहले उन्होंने धपने को इस बात से आध्वस्त कर लिया या ? किसी भी भीर बासतीर से ऐसे इम्पार्टेन्ट ब्रादमी के मरने की खबर जब दी जाती है तो कम से कम डाक्टर के सर्टिफिकेट की बात होती है। जब डाक्टर सर्टिफिकेट देता है तब इस तरह की खबर दी जाती है। लेकिन सिर्फ जैसा कि कहा जाता है कि डाइरेक्टर धाफ इन्टेलिजेंस ब्यरो के कहने पर ही उन्होंने भा करके लोक सभा में इस खबर को देदिया। तो मैं यह जानना चाहता हं कि क्या यह जरूरी नहीं था कि सारी बातें जानने के बाद ही वह दूसरी बात में इस खबर को लोक समा में देते ? यह कहना चाहता हूं, सभापति महोदय, कि जब प्रधान मंत्री ने इस गलती के लिए लोक सभा में क्षमा याचना कर ली तो ग्राज इतना समय इस सवाल के ऊपर लगाना और उन्हीं बातों को फिर से दोहराने की क्या श्रावश्यकता थी, भ्रगर गृह मंत्री पुरे तौर से उसके संबंध में खबर देने को तैयार नहीं थे ? में मैं यह जानना चाहता हूं कि क्या यह सच नहीं है कि जनता पार्टी के ही लोग भीर खासतीर से जनता पार्टी के ग्रध्यक्ष और जो लोग उस समय बम्बई में उपस्थित ये वे लोग इनने दखी और परेगान थे कि जब प्रधान मंत्री वहां पर गयें ती उन्होंने उनका तिरस्कार किया, वहिष्कार किया और वहां पर रहे भी नहीं। क्या वह होना इस बात को नहीं बतलाता है कि यह कितना गलत काम हम्रा है ?

SHRI H. M. PATEL: Sir,.... (Interruptions).

MR. CHAIRMAN: You are taking the responsibility of the Minister completely. It is better that you are in the Ministry.

SHRI H. M. PATEL; So far as the first question is concerned, whether any inquiry was made on receipt of the report from the Director of the Intelligence Bureau, I have already said no, no such inquiry was made. (Interruptions). I will explain. The point is like this. The Director of the Intelligence Bureau is a person who is expected to inform you after having made the fullest check on all his information. This he did. As I explained to you he did....

SHRI BHUPESH GUPTA; No.

SHRI H. M. PATEL: He did re-check. He did ask that this be re-checked. Unfortunately, the officer at

the other end who was asked to re-check, rechecked, not from an independent source as he should have

done

SHRI BHUPESH GUPTA: Did not the Director know that there were the doctors in the Jaslok Hospital and there was a telephone? Could he not have found out from there by trying to get in touch with the doctors there?

SHRI H. M, PATEL: Mr. Bhupesh Gupta, there is nothing to be excited on a issue like this. Udoubtedly, as I said, the Director of the Intelligence Bureau tried to get in contact with I the Jaslok Hospital. But it was not possible to _

12 Noon

SHRI BHUPESH GUPTA: Did he inform the Prime Minister that it had not been verified? Sir, the whole thing is a mystery.

SHRI H. M. PATEL; When ne could not get through to the Jaslok Hospital, he got in touch with his subordinate who had to make the enquiry and asked him to check it. That officer also tried to check it with the Jaslok Hospital, but because of the lines being congested he could not do it.

SHRI BHUPESH GUPTA: And he

SHRI H. M. PATEL: Nobody has died, Mr. Bhupesh Gupta. Mr. Jaya-prakash Narayan, 1 am happy to inform you, is very much alive.

SHRI BHUPESH GUPTA: For half an hour he was dead. As Gandhiji used to say, he was civilly dead; parliamentarily, Jayaprakash Narayan was dead for half an hour.

SHRI H. M. PATEL; One of the I good things as a 'result of this is that Mr. Jayaprakash Narayan realised how much he wag loved by the people of this country and how great he was. Very few people know this.

MR. CHAIRMAN: Question Hour is over.

SHRI ANANT PRASAD SHARMA: What about the second part? While replying, the Minister said 'regarding the first part of the question....' What about the second part?

MR. CHAIRMAN: No; the Question Hour is over

SHRI ANANT PRASAD SHARMA: This is how we are going to be protected.

MR. CHAIRMAN: I will just request you to listen. I am not protecting anybody. I have given one full hour.

SHRI ANANT PRASAD SHARMA: He said 'regarding the first part,. You get us the answer to the second part also.

SHRI SITARAM KESRI: Sir, you have already decided in consultation with different groups that you will take up at least four questions on a day. But since the Parliament session started, I have seen that only one of two questions are being taken up. So I request you that from tomorrow, as y»u have decided, at least four or five questions should be taken up in this House.

MR. CHAIRMAN: I would be very happy t0 do so if all agree. I will take up more than five questions, but then nobody should complain that he has not been given an opportunity. (.Interruptions) You are the persons who complain. (Interruptions) Wait. Let me make it very clear.

SHRI AMARPROSAD CHAKRABORTY: But you have allowed one hour today for one question.

MR CHAIRMAN: You are there. If we can decide that we cover not less than five questions, let nobody complain.

SHRI SITARAM KESRI: Who complains?

MR. CHAIRMAN: You complain. Next item—papers to be iaid-

to Questions

WRITTEN ANSWERS TO QUESTIONS Talks with Phizo in London

*42. SHRI SHIVA CHANDRA JHA: SHRI SHYAM LAL YADAV:

Will the Minister of HOME AFFAIRS be pleased to state-

- (a) whether it is a fact that Govern ment had deputed Shri S. M. Joshi, leader of the Janata Party to talk with Phizo, the Naga rebel leader in London:
- (b) if so, what are the details in this regard and what is the outcome of the talks?

THE MINISTER OF STATE IN THE I MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). While the Government are aware that Shri Joshi has gone to London and while there, to hold discussions with Phizo, Shri Joshi has: not been deputed by the Government for such talks.

Bhel and Siemens agreement

43. SHRI LAKSHMANA MAHAPA-TRO: SHRI S. KUMARAN: SHRI YOGENDRA SHARMA:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government have any communication cently received from some Members of Parliament in regard to the proposed BHEL-S1EMENS agreement; and
- (b)if so what action Government have taken thereon?

THE MINISTER OF INDUSTRY | (SHRI GEORGE FERNANDES)- (a) Yes, Sir.

(b) The points made in these com munications are being taken into con sideration at the vsrious stages of ex amination of the proposal which is still under consideration of the Govern ment.